

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 336 OF 2011

Tuesday, this the 12th day of April, 2011

CORAM:

HON'BLE Mr.A.K.BHARDWAJ, JUDICIAL MEMBER

J.Sudhamani
Hym,avathy Vilakam
Perumkuzhi Post
Thiruvananthapuram

... Applicant

(By Advocate Mr. Vishnu S . Chempazhanthiyil)

versus

1. The Deputy General Manager
Transmission Projects, BSNL
Circle Telecom Stores Depot (CTSD) Complex
Gandhi Nagar, Kochi - 682 020
2. The Chief general Manger
Southern Telecom Project Circle
BSNL Tower, 25, Greenways Road
R.A.Puram, Chennai – 28

... Respondents

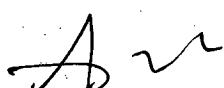
(By Advocate Mr.Pradeep Krishna)

The application having been heard on 12.04.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.A.K.BHARDWAJ, JUDICIAL MEMBER

As stated in the OA, the applicant is one of the sisters of late Shri K.Ravendran who died while in service on 22.03.2007. As submitted by the applicant that late Shri K.Ravindran was unmarried, thus, she and some other persons whose particulars are mentioned in the certificate dated 01.01.2008 (A-2) are his legal heirs. According to the applicant, in order to claim the terminal benefits payable to the family of late K.Ravindran, his legal heirs submitted legal heir ship certificate before the competent authority. In Paragraph 8 of the OA, it is alleged that no action has been taken to release the admissible benefits to the legal heirs and the applicants would be satisfied if an appropriate direction for

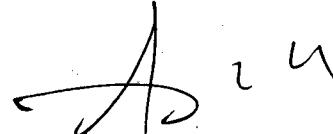


settling the dues of Shri K.Ravindran, SDE, who died while in service on 23.03.2007 is issued. Counsel for applicant has drawn my attention to Annexure A-3, which is a communication from Senior Accounts Officer, Office of Deputy General Manager, Transmission Projects, to the Chief Accounts Officer (CA), O/o Chief General Manager, Southern Telecom Project Circle, Chennai. Counsel also referred to another communication dated 12.05.2008 , which is again a communication from Sr.Accounts Officer to Smt.T.B.Manohari (Sr.AO) Office of the Chief General Manager, Southern Telecom Project Circle, Chennai. In terms of said communication Sr.AO, BSNL submitted certain documents for settlement of pensionary benefits of late K.Ravindran, SDE. It is also submitted by the Counsel for applicant that applicant had made two representations dated 26.03.2009 and 10.01.2010 to Deputy General Manager, Transmission Projects, BSNL, Kochi and the Chief General Manager, Southern Telecom Project Circle, BSNL, Chennai, A-5 and A-6 respectively ^{Seeking} ~~securing~~ settling of terminal dues of late Shri K.Ravindran. But he has not received any response to the same.

2. I have heard the Counsel for the parties and with their consent, the OA is disposed of with a direction to Chief General Manager, Southern Telecom Project Circle, BSNL, Chennai, to dispose of the representation dated 10.01.2010 within a period of two months from the date of receipt of a copy of this order. While disposing of the representation, the said authority would take into account the relevant rules in this regard.

3. OA is disposed of accordingly. No costs.

Dated, the 12th April, 2011.



A.K. Bhardwaj
JUDICIAL MEMBER